

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1576/2019 & MA No.746/2019

Dated Thursday, the 5th day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Mrs. S. Sundara Mallika, W/o. N.V.Banukeshwaran,
Bharat Sanchar Nigam Limited,
AOS Velachery Internal,
Chennai 600042.

....Applicant

By Advocate M/s. S. Kanmani Annamalai

Vs

1.Union of India,
rep by the Deputy General Manager (HR & Admin),
Bharat Sanchar Nigam Limited,
Chennai Telephones,
No. 89, Millers Road, Kilpauk,
Chennai 600010.

2.The Assistant General Manager (Admin II),
Bharat Sanchar Nigam Limited,
Chennai Telephones,
No. 89, Millers Road, Kilpauk,
Chennai 600010.

....Respondents

By Advocate Mr. M. Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant submits that the applicant wishes to withdraw the OA and seeks permission for the same. He endorses the same in the OA file. He has also filed a memo for withdrawal of the OA. Permission is granted to withdraw the OA.

2. OA is dismissed as withdrawn. Consequently, MA 746/2019 is also dismissed.

(T.JACOB)
MEMBER (A)

M.T.

(P.MADHAVAN)
MEMBER (J)

05.12.2019